

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-02-2024 AT 10:30 AM**

CP(CAA) No. 52/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. ZEN Quality Assurance Private Limited (Transferor Company) Vs M/s. Qualitest Technologies Private Limited (Transferee Company) and their respective shareholders and creditors **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr VB Raju, for petitioner and Learned Official Smt Kusum Yadav, assistant director from RD Office and Learned Official Mr. D. Vasant Rao Meshram, from OL Office present physically. Observations of OL already filed and compliances by petitioner is not yet reported. Observations of RD not filed. At request **matter adjourned to 07.03.2024**, on condition that if observations by RD are not filed within two weeks opportunity stands forfeited. Let the copy of the same be served in advance to the petitioner and for compliances if any by the petitioner within one week.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)